

**GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION**

**LOK SABHA
UNSTARRED QUESTION NO. 459
TO BE ANSWERED ON 4th FEBRUARY, 2020**

SUGAR STOCK HOLDING

459. SHRI THIRUNAVUKKARASAR SU:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) **whether the Government has issued any notification to State Governments to keep the sugar stock holding to 17% of total production;**
- (b) **if so, the details thereof and the reasons therefor; and**
- (c) **whether the Government has received any request from States to provide exemption for Tamil Nadu in this regard, if so, the Government's stand in this regard?**

**A N S W E R
MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD &
PUBLIC DISTRIBUTION
(SHRI DANVE RAOSAHEB DADARAO)**

(a) & (b): **In view of surplus stocks of sugar in the country, the Government has imposed stock holding limits on sugar mills w.e.f. June, 2018 to prevent over supply of sugar in the domestic market, to stabilize domestic price of sugar and to maintain demand-supply balance. This ensures a level playing field to all the sugar mills in the country.**

(c): **Yes, Sir. A request was received from the Government of Tamil Nadu to exempt sugar mills in Tamil Nadu from monthly stock holding limit. The limits of sales/ dispatch of all sugar mills are determined on the basis of a well-defined and uniform criteria so that interest of all the sugar mills in the country are protected. As such, in the present circumstances, any special dispensation to sugar mills in Tamil Nadu does not appear feasible.**
